

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 302/MP/2013**

- Subject : Petition in the matter of endangering the secured grid operation on Southern Region through inadequate/Non-performance of Restricted Governor Mode Operation (RGMO)/ Free Governor Mode Operation (FGMO) with Manual Intervention and non-compliance of Regulation 5.2 (f), (g), (h), (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read along with Regulation 5 (2) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First amendment) Regulations, 2012 by the generators in Southern region.
- Date of hearing : 13.2.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Southern Regional Load Despatch Centre, Bangalore
- Respondents : Andhra Pradesh Generation Corporation Limited and others
- Parties present : Shri V. Suresh, SRLDC  
Shri S. Vallinamagam, Advocate, APTRANSCO and TANGEDCO  
Shri R. Pugazhendi, TANGEDCO  
Shri G. Balachandar, TANGEDCO  
Shri R. Sathyanarayan, TANGEDCO  
Shri Alok Gupta, NTPC Limited  
Shri Ajay Dua, NTPC Limited  
Shri Rohit Chabra, NTPC Limited  
Shri Uday Shankar, NTPC Limited  
Shri K.P. Sabpathy, NTPC Limited  
Shri N.N. Shaji, KSEB Limited  
Shri G. Sreenivasan, KSEB Limited  
Shri C.L. Sabrina, NLC  
Shri K. Periasamy, NLC  
Shri A. Suryanarayana, NLC  
Shri M. Jyoti Prasad, NLDC  
Shri J. Reddy, APSLDC  
Shri Guru Prasad, KPCL  
Shri P.D.H.V. Prasad, UPCL, Bangalore.

## Record of Proceedings

The representative of the petitioner submitted that all the generators in Southern Region confirmed that RGMO/FGMO with Manual Intervention (MI) for their generating stations have been kept in service in terms of the Central Electricity Regulatory Commission ( Indian Electricity Grid Code) Regulations, 2010 (Grid Code). However, as per the analysis of various instances and discussion with generators, most of the generators have misunderstood the Grid Code that they need to ensure the availability of mechanism only but not the performance.

2. Learned counsel for TANGEDCO and ATPRANSCO submitted that every efforts are being made to comply with the Grid Code.

3. In response to the Commission's query as to whether meeting with generators was convened, the representative of the petitioner submitted that the matter of non-performance of RGMO/FGMO was taken up with all the constituents in various meetings. Technical session/workshop on the Grid Code and other regulatory provisions were regularly conducted at the constituent's premise to get better involvement at operator's level. Despite, RGMO/FGMO with MI performance in Southern Region is far below the mandated level. The generators are not following the technical minimum which is practicable. The representative of the petitioner further submitted that due to poor quality of coal, the load set point adjustment suiting coal quality is not being done and thereby wide valve open condition is mentioned as one of the reasons for non-performance of RGMO.

4. The representative of the petitioner submitted that ensuring compliance of the regulations regarding RGMO within their control area is the responsibility of SLDC.

5. After hearing the petitioner and learned counsel for the respondents, the Commission directed to issue notice to all SLDCs of the Southern Region.

6. The Commission directed the respondents and SLDCs to file their response, if not filed, by 26.2.2014 with an advance copy to the petitioner, who may file its rejoinder, if any, by 10.3.2014.

7. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

8. The petition shall be listed for hearing on 18.3.2014.

**By order of the Commission**  
**Sd/-**

**(T. Rout)**  
**Chief (Law)**